

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

113. I.A. 1854/2020

I.A. 2357/2021

I.A. 625/2024

IVN.P. 33/2024 IN

C.P.(IB)-512(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)

SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **03.06.2024**

NAME OF THE PARTIES: Opulent Auto Care Pvt Ltd

V/s.

DSK Motors Pvt Ltd

Appearance

For Applicant: Adv. Payoja Gandhi in I.A 2357/2021 is present through VC.

Adv. Rohit Gupta a/w Adv. Manaswi Agrawal and Adv. Saloni Kawade i/b Meraki Chambers in Inv. Petition No. 33/2024

For Liquidator: Counsel Mr. Pulkit Sharma a/w Adv. Ayush Kothari a/w Adv. Chinmey Bhojane i/b Apex Law Partners

Adv. Shadab Jan i/b Indrajeet Hingane for IOB & Pooniwadla Fincorp

For Respondent: Adv. M. S. Bhardwaj in IA 1854/2020 is present through VC.

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A.1854/2020

Ld. Counsel for the Respondent submits that reply has been filed but he is out of station due to personal difficulty and does not carry file therefore, unable to argue the matter. At his request matter is adjourned to **10.06.2024**. It is made clear no further adjournment would be granted.

Inv. P. 33/2024

List on **10.06.2024**.

I.A.2357/2021

This application has been filed by Employees Provident Fund Organisation against Liquidator. Heard both the sides. **Reserved for Order.**

I.A. 625/2024

The above application has been filed by the liquidator seeking extension of liquidation period from 22.01.2024 to 21.10.2024 on the ground that the assets of the CD were attached by the Enforcement Directorate under PMLA. The Tribunal vide order dated 22.02.2023 has recalled the order dated 02.02.2021 which directed the ED and MPID authorities to release the attachment on the Assets of the CD. Therefore, Liquidator is unable to liquidate the assets.

After hearing the submissions of the counsel and upon going through the averments in the application and documents we hereby grant 9 months extension for liquidation period with effect from 22.01.2024 till 21.10.2024 Liquidator is directed to complete the liquidation process within extended time. Accordingly, I.A 625/2024 is **allowed** and **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
//NSW//

Sd/-
LAKSHMI GURUNG
Member (Judicial)